

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MICROSUN SOLAR TECH
PRIVATE LIMITED**

Sl. No.	Particulars	Details
01	Name of corporate debtor	MICROSUN SOLAR TECH PRIVATE LIMITED
02	Date of incorporation of corporate debtor	14/08/2007
03	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Bangalore, KA
04	Corporate Identity Number of Corporate Debtor	U40106KA2007PTC043606
05	Address of the registered office and principal office (if any) of corporate debtor	Plot No:55, KIADB Road No: 54, 1st Stage, KIADB Industrial Area, Sompura Hobli, Nelamangala Taluk Dabaspeth, Bangalore Rural KA 562111 IN
06	Date of closure of insolvency resolution process	01-02-2022 Date of order of Hon'ble NCLT, BB. (Order received through email on 08-02-2022)
07	Liquidation commencement date of corporate debtor	01-02-2022 Date of order of Hon'ble NCLT, BB. (Order received through email on 08-02-2022)
08	Name and registration number of the insolvency professional acting as liquidator	M V Sudarshan Reg. No. IBBI/IPA-002/IP-N00561/2017-18/11707
09	Address and email of the liquidator as registered with the Board	Address: No.984/13, 8th Main, Girinagar II Phase, Bangalore-560085, KA. Mob:9620300691 Email: sudarshan.mv@outlook.com
10	Address and e-mail to be used for correspondence with the liquidator	Address: No.984/13, 8th Main, Girinagar II Phase, Bangalore-560085, KA. Mob:9620300691 Email: sudarshan.mv@outlook.com
11	Last date for submission of claims	10-03-2022

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bangalore Bench, has ordered the commencement of liquidation of the Microsun Solar Tech Private Limited on 01-02-2022, however the said order received through email on 08-02-2022.

The stakeholders of Microsun Solar Tech Private Limited are hereby called upon to submit a proof of their claims, on or before 10-03-2022, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08-02-2022

Place: Bangalore

M V Sudarshan

Name and Signature of the Liquidator